

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6259/2024

(Arising out of impugned final judgment and order dated 06-12-2023 in RFA No. 326/2018 passed by the High Court Of Kerala At Ernakulam)

MUHAMMED & ORS.

Petitioner(s)

VERSUS

YAHU & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.63615/2024-EXEMPTION FROM FILING O.T. )

Date : 22-03-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE  
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. B Adinarayna Rao, Sr. Adv.  
Mr. Abid Ali Beeran P, AOR  
Mr. Saswat Adhyapak, Adv.  
Mr. Zainul Abdeen Kunhi Thangal Kp, Adv.

For Respondent(s) Mr. V.Chitambaresh, Sr. Adv.  
/Caveator(s) Mr. E. M. S. Anam, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned senior counsel for the petitioners.

We do not find any reason to interfere with the order impugned in this petition.

The special leave petition is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

(NIRMALA NEGI)  
COURT MASTER (SH)

(VIDYA NEGI)  
ASSISTANT REGISTRAR